

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 17
(IB)-572(PB)/2019

IN THE MATTER OF:

Dinesh Khetan

.... Petitioner/Applicant

v.

Bigmoon Buildcon Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the SRA : Mr. Pankaj Agarwal, Mr. Shashwat Srivastava, Ms. Aishwarya Srivastava, Advs.

For the Income Tax Department : Ms. Ruchir Bhatia, Sr. SC & Mr. Pratyaksh Gupta, Jr. Sc with Mr. Prateek Gupta & Mr. Ashish Kumar, Advs.

ORDER

IA-4910/2022

Ld. Counsel Mr. Pankaj Agarwal appeared physically on behalf of the SRA and stated that the reply to this application from the Income Tax Department is still awaited.

Ld. Counsel appeared for the Income Tax Department, however due to poor internet connectivity he is not visible. Be that as it may, Ld. Counsel is directed to file the reply before the next date of hearing.

At request and with consent of the parties, list the matter for a physical hearing **on 08.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)